

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-27-2020**

Chinedu Onyedinma

... Petitioner

Versus

State of Goa & Anr.

... Respondents

Shri T. Geoge John, Advocate for the Applicant.

Shri Gaurish Nagvenkar, Additional Public Prosecutor for the Respondents.

Coram:- DAMA SESHADRI NAIDU, J.**Date:- 21 DECEMBER 2020****P.C. :**

In this case, to have the petitioner's passport and other travel documents verified with Nigerian Counsellate, the trial Court sought time. That was granted. Later, as the verification could not be completed, it has once again asked for extension. Through an order dated 01.10.2020, the time was extended by two months. Now, I have a second request before me for further extension by two more months.

2. Though the petitioner's counsel has protested that the verification has become an endless process, I reckon the trial Court is helpless as is the case with the prosecution, too, because the verification must be at the Nigerian Counsellate. And we cannot compel them to respond in any given time frame.

3. Under these circumstances, the time is extended by two more months, as asked for.

DAMA SESHADRI NAIDU, J.

NH